

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP(CAA) No.18/Chd/HP/2017**

**In the matter of:**

Sections 230–232 & 66 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, and Amalgamations) Rules, 2016.

AND

**In the matter of:**

HPL Projects Portfolio Private Limited & Ors. ...Applicants/Petitioners.

AND

HPL India Ltd.

Present: Mr. Chetan Khanna, Practising Company Secretary  
for applicants/petitioners.

The Authorized Representative for the petitioners seeks time to remove the defects as discussed, for example, there is no affidavit filed by a creditor, India Bulls. List on 30.11.2017 for arguments. The compliance be made at least two days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

November 09, 2017

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